

12 hrs.

**MOTION FOR ADJOURNMENT**

**BETTERMENT LEVY ON PUNJAB ✓**

Mr. Deputy-Speaker: I have received notice of an adjournment motion from Shrimati Renu Chakravarty. It reads:

"The situation arising out of the imposition of betterment levy by the Punjab Government—on the suggestion and insistence of the Central Government and Planning Commission—resulting in a state-wide mass movement against the levy and widespread repression, police firings and death of many people". ✓

Apparently it cannot be admitted here. If the situation relates, as it appears to be, to law and order, it would be a State subject. If it is imposition of betterment levy, that also is a State subject. There are a few words put in "on the insistence of the Central Government and Planning Commission" ✓

Shrimati Renu Chakravarty (Basti): Actually, the amount that has been capitalised has been insisted upon by the Central Government to be paid back immediately. Therefore, the betterment levy has been insisted upon. It is the method of capitalisation on which a difference of opinion has arisen, not a question of whether they can pay it back or not. The betterment levy is being put upon everybody, whether he actually uses the water or not. That is the reason we say that this can only be changed by Parliament. It cannot be changed by the State Government and, therefore, the question does come up here.

Mr. Deputy-Speaker: Shall we discuss the method of capitalisation here?

Shrimati Renu Chakravarty: Because the betterment levy is being insisted upon by the State Government arising out of the instance of the Central Government, therefore, this has to be taken up over here.

Mr. Deputy-Speaker: I am sorry I am not yet convinced that we can take it up here. Therefore, I am constrained to withhold my consent so far as this adjournment motion is concerned.

Shri P. S. Daulta (Jhajjar): One word about the betterment levy.

Mr. Deputy-Speaker: That we can discuss on some other occasion. So far as the adjournment motion is concerned, I have withheld my consent. (An Hon. Member: Something has got to be done). I agree with the hon. Member that something has to be done. But that something must be different from this adjournment motion. We shall consider what can be done.

Shri Punnoose (Ambalapuzha): It may not come from this adjournment motion. It may be the beginning.

Mr. Deputy-Speaker: If he only seeks my advice, he may see me in my Chamber. We will discuss. If he gives notice of any other motion, I will consider it.

Shri Muhammed Elias (Howrah): There is a peaceful satyagraha going on. Hundreds of people are being arrested. These things should not be allowed to continue.

Mr. Deputy-Speaker: Should we continue while I am addressing the House? I do not think there is any use discussing it further. It is so clear.

Shri Braj Raj Singh (Ferozabad): Because of police firing, certain people have been killed. It has become an important question.

Mr. Deputy-Speaker: I would request hon. Members to consider one aspect. When a decision has been given, that should be accepted. If it is wrong, the Speaker has ruled so many times that he can be convinced afterwards—if there is anything to be said on it. But once a ruling is given, it does not look nice if discussion on it continues in this august body.

**Shri Panigrahi (Puri):** Are we to understand that the responsibility of the Centre is to receive money from the State and the responsibility of the State is to realise money as they like?

**Mr. Deputy-Speaker:** That would perhaps be for the Law Minister to say.

12.06 hrs.

**PAPERS LAID ON THE TABLE  
BUDGET ESTIMATES OF DAMODAR VALLEY CORPORATION**

The Minister of Irrigation and Power (**Hafiz Mohammad Ibrahim**): I beg to lay on the Table, under sub-section (3) of Section 44 of the Damodar Valley Corporation Act, 1948, a copy of the Budget Estimates of the Damodar Valley Corporation for the year 1959-60. [Placed in Library, See No. LT-1268/59.]

**AMENDMENT TO MOTOR VEHICLES RULES FOR MANIPUR**

The Minister of State in the Ministry of Transport and Communications (**Shri Raj Bahadur**): I beg to lay on the Table, under sub-section (3) of Section 133 of the Motor Vehicles Act, 1939, a copy of Notification No. B.H.L.67/54-56/S(H)AS(L), dated 17th February 1959 making certain amendment to the Motor Vehicles Rules for Manipur, 1951, published in Manipur Gazette. [Placed in Library, See No. LT-1269/59.]

12.07 hrs.

**BUSINESS OF THE HOUSE**

**ALLOCATION OF TIME FOR DEMANDS FOR GRANTS**

The Minister of Parliamentary Affairs (**Shri Satya Narayan Sinha**): With your permission, Sir, I should like to announce the order of discussion and voting of Demands for Grants for the various Ministries in

respect of the General Budget. On the basis of time allocation approved by this House on 6th March, I am also in a position to indicate broadly the schedule of dates on which the Demands are expected to come up. Any changes in this schedule necessitated by unforeseen circumstances will be duly intimated to the House.

The order and dates are—

Department of Atomic Energy	March 16
External Affairs	March 16
	March 17
Education	March 17
Law	March 18
	March 19
Home Affairs	March 19
	March 20
Irrigation & Power	March 23
Health	March 26
Information and Broadcasting	March 29
	March 28
Steel, Mines & Fuel	March 30
	March 31
Works, Housing & Supply	March 31
Scientific Research & Cultural Affairs	April 1
Transport & Communications	April 1
	April 2
Labour and Employment	April 3
	April 6
Food & Agriculture	April 6
	April 7
Rehabilitation	April 7
	April 8
Defence	April 8
	April 9
Community Development & Co-operation	April 9
	April 11
	April 14
Commerce & Industry	April 14
	April 15
Finance	April 16
	April 18

12.09 hrs.

**APPROPRIATION (RAILWAYS)  
NO. 2 BILL\*, 1959**

The Minister of Railways (**Shri Jagjivan Ram**): I beg to move for

\*Published in the Gazette of India Extraordinary Part II—Section 2, dated the 9th March, 1959.